

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE
M.Cr.C No.19801/2020

Ranveer Singh Chhabra Vs. State of MP

Indore Dated:-03/07/2020

Shri Vinay Saraf, learned senior counsel with Shri Sunit Kapoor, learned counsel for the petitioner.

Shri Vivek Dalal, learned Additional Advocate General for the respondent/State.

This is the second application under section 439 of the Cr.P.C in crime no.377/2019 under section 412, 406, 409, 120-B, 467, 469 of the IPC registered at police station Raoji Bazar District Indore. His first application for temporary bail was dismissed as withdrawn vide order dated 09.06.2020 passed in M.Cr.C No.13909/2020.

2. The substance of the allegation made against the petitioner is that photocopies of some documents of some co-operative society were recovered from possession of one of his relative, therefore, he is implicated for the aforementioned charges.

3. It is submitted by the learned senior counsel for the petitioner that there is nothing on record to co-relate the petitioner with the documents in any manner, therefore, he be granted bail.

4. After hearing learned counsel for the parties and going through the record, I deem it proper to allow the bail. Therefore, without commenting on merits of the case, the application is allowed.

5. It is directed that the **petitioner Ranveer Singh Chhabra S/o Inder Singh Chhabra** be released from custody on his furnishing a personal bond in the sum of **Rs.1,00,000/- (Rs. One Lakh)** with one solvent surety of the like amount to the satisfaction of the Trial Court for his appearance before the Trial Court as and when required. The petitioner shall abide by the conditions as enumerated in S.437(3) of the Cr.P.C.

(Virender Singh)
Judge

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